

ITEM NO.16

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Criminal Appeal No(s). 696/2023

SITA RAM

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(list only criminal appeal no. 2456 of 2023 before Ld. Registrar Court.

IA No. 199470/2022 - EXEMPTION FROM FILING O.T.

IA No. 144171/2022 - EXEMPTION FROM FILING O.T.

IA No. 199469/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CrI.A. No. 2456/2023 (II)

(FOR ADMISSION and I.R. and IA No.117243/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117242/2023-EXEMPTION FROM FILING O.T. and IA No.117241/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 03-10-2023 These matters were called on for hearing today.

For Appellant(s)

Ms. Harshita, Adv.
Mr. Uday Prakash Yadav, Adv.
Mr. Ramjee Pandey, AOR

For Respondent(s)

Mr. Sunil Kumar Singh, Adv.
Ms. Mukti Singh, AOR

Mr. Parmanand Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

CrI.A. No. 2456/2023

Service is complete on the sole respondent. Ld.
Advocate, Mr.Shivam Raghuwanshi, appearing on behalf of

contd...

Mr.Namit Saxena, Advocate-on-record appears for the sole respondent and submits that vakalatnama has been filed yesterday. Registry to verify and update the records.

Original records have been received from the High Court as well as Trial Court.

Parties may file additional documents, if any.

Registry to process the matter for listing before the Hon'ble Court, as per rules.

H. SHASHIDHARA SHETTY
Registrar